

LOCOMOTIVE AND BOILER MANUFACTURING CONCERNS

*983. **Shri G. P. Sinha:** Will the Minister of Railways be pleased to State:

(a) how many locomotive and boiler manufacturing concerns are working in India at present;

(b) how many of them are partially and fully financed by Government; and

(c) what were the difficulties in the way of negotiating technical aid from U.S.A. in this connection?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) Three:—

(i) Chittaranjan Locomotive Works for the manufacture of locomotives and boilers;

(ii) Tata Engineering and Locomotive Co., Calcutta, for the manufacture of locomotives and boilers;

(iii) Textile Machinery Corporation Ltd., Calcutta, for the manufacture of boilers only.

(b) (i) above is entirely Government owned, while Government have a share in No. (ii) above.

(c) The question of negotiating technical aid from U.S.A., was not considered.

SPECIAL COMPLAINTS ORGANISATION

*984. **Shri Pataskar:** Will the Minister of Communications be pleased to state:

(a) when the Special Complaints Organisation in the Posts and Telegraphs department was started; and

(b) what is the annual expenditure incurred for this Organisation?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) November, 1947.

(b) Rs. 1.8 lakhs.

NATIONAL SERVICE SECURITY RULES (POSTAL EMPLOYEES)

*985. **Shri K. K. Basu:** Will the Minister of Communications be pleased to state:

(a) the number of workers State-wise (i) in the Post and Telegraphs and (ii) in the Telephones whose services were terminated under the

Civil Services (Safeguarding of National Security) Rules, 1949;

(b) if so, the charges against such employees; and

(c) whether the persons concerned were allowed to defend their case personally or by Lawyers?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) One Postal official serving in Bombay State.

(b) The charge related to association with political and unlawful activities including participation in a procession taken out in defiance of a ban on processions.

(c) Yes.

HIGH COURT JUDGES

*986. **Shri K. K. Basu:** Will the Minister of Home Affairs be pleased to state:

(a) the number of Judges in each High Court of India in 1952 and in 1949; and

(b) the number of (i) suits or appeals filed (ii) their disposals and (iii) number of pending matters in each of these years in each High Court?

The Minister of Home Affairs and States (Dr. Katju): (a) A statement is laid on the Table of the House. [See Appendix V, annexure No. 29.]

(b) The information is being collected and will be laid on the Table of the House in due course.

JUDGES APPOINTED IN OTHER GOVERNMENT JOBS

*987. **Shri K. K. Basu:** Will the Minister of Home Affairs be pleased to state:

(a) the number of retired High Court Judges or the Supreme Court Judges appointed by the Government of India in some other Government jobs since the 26th January 1950; and

(b) their names and the offices they are holding?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

बनस्पति वि

*१८८. श्री बी० मार० वर्मा : (क)

साख तथा कृषि मंत्री यह बतलान की कृपा